
(2020) 11 CAT CK 0056

In the Central Administrative Tribunal

Case No : Original Application No. 1793 Of 2020, Miscellaneous Application No. 2317 Of 2020

Harish Sharma & Others

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 17-11-2020

Acts Referred:

Citation : (2020) 11 CAT CK 0056

Hon'ble Judges : L. Narasimha Reddy, J;A.K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : K.K. Patel, Dr. Ch. Shamshuddin Khan

Final Decision : Disposed Of

Judgement

L Narasimha Reddy, J

1. The applicants are working as Nursing Officers in the Ram Manohar Lohia Hospital. According to them, their pay was not fixed in terms of table

of Annexure A/1 of the OA, dated 30.08.2019. It is stated that similarly situated employees approached the Hon'ble High Court of Allahabad and the

relief was also granted. The applicants claim to have made a representation on 08.04.2019 and complain that no action has been taken thereon.

2. We heard Sh. K.K. Patel, learned counsel for the applicants and Dr. Ch. Shamshuddin Khan, learned counsel for the respondents, at the stage of admission.

3. The applicants claim the benefit under Annexure A/1 to the OA dated 30.08.2019. We would have certainly addressed the issue had it been a case

where the respondents have made their stand clear through any communication. The representations submitted by the applicants are still pending. The

respondents need to examine the same as early as possible.

4. We, therefore, dispose of the OA directing the 4. respondents to pass orders on the representation dated 08.04.2019 submitted by the applicants

within a period of three months from the date of receipt of a copy of this order.

There shall be no order as to costs.